

Threat of the killer weed to the tigers

*204. SHRI J. P. GOYAL:

SHRI SATYA PRAKASH
MALAVIYA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that tigers in all the tiger reserve in the country are facing grave threat of extinction by a killer weed spreading in the reserves; and

(b) if so, what measures have been taken by Government to save them?

THE PRIME MINISTER SHRI RAJIV GANDHI: (a) No, Sir.

(b) Question does not arise.

Working of the pollution control board

*205. DR. R. K. PODDAR.

SHRI SHANTIMOY GHOSH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the Newstime of the 13th June, 1986, under the caption "Project to clean Ganga going haywire", which was a criticism of the working of the Pollution Control Board by some social scientists connected with the Clean Ganga Project;

(b) if so, what is Government's reaction in the matter; and

(c) whether a review of the working of the Board is likely to be made soon?

THE PRIME MINISTER (SHRI RAJIV GANDHI): (a) Yes, Sir;

(b) The news item appears to be based on a factually incorrect understanding about the role of the Pollution Control Board. The Action Plan for the prevention of Pollution of Ganga is being implemented by the Central Ganga Authority through the agencies of the State Governments of U.P. Bihar and West Bengal.

(c) Does not arise.

*206. (Transferred to the 4th August, 1986).

Suicide Deaths in the Capital

*207. SHRI DHARAM CHANDER PRASHANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what was the number of suicide deaths during the months of April, 1986 to June, 1986 in the Capital; and

(b) how many dowry deaths occurred in the same period?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA (SINGH)): (a) One hundred and thirty (130) suicide deaths were reported during the months of April, 1986 to June, 1986 in the capital.

(b) Eighteen (18) dowry deaths were reported during the same period.

Working of the Hindustan Vegetable oil Corporation

*208. SHRI BHAGATRAM MANHAR:

SHRI BIR BHADRA PRATAP SINGH:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that an enquiry has been initiated into suspected cases of corruption/misconduct/misappropriation in the Hindustan Vegetable Oil Corporation;

(b) if so, what are the details thereof and the name of the agency conducting the enquiry;

(c) the date on which the enquiry has been ordered by Government and whether any interim report has been submitted in this regard, and if so, the details thereof; and

(d) if the answer to part (c) above be in the negative, by when a report is likely to be submitted and what are the reasons for delay in submitting a report in this regard?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI
H. K. L. BHAGAT): (a) Yes, Sir.

(b) Certain allegations regarding cor-
ruption, administrative and financial im-
propriety against the previous Chairman-
cum-Managing Director and other senior
officers were brought to the notice of
Government CBI is conducting inquiries.

(c) On the basis of a preliminary en-
quiry conducted in the Department of
Civil Supplies, the CBI was asked of
30-4-85 to conduct a detailed enquiry
into these allegations. No interim re-
port from CBI has been received so far.

(d) No time limit has been fixed in
this regard. However, CBI has informed
that the case is at its final stage of
investigation.

**Implementation of the recommenda-
tions of the high level committee
to review rural schemes**

*209. DR. MOHD. HASHIM KID-
WAI: Will the PRIME MINISTER be
pleased to refer to the answer to Unstar-
red Question 314 given in the Rajya
Sabha on the 25th July, 1985 and state:

(a) what are the details of the recom-
mendations of the high level committee
set up by the Planning Commission to
review the administrative arrangements
for rural development and poverty allevia-
tion programmes; and

(b) by when and in what manner these
recommendations are likely to be im-
plemented?

THE MINISTER OF STATE IN THE
MINISTRY OF PLANNING (SHRI
AJIT PANJA): (a) A Statement con-
taining the Summary of the recommenda-
tions of the Committee to review the
existing administrative arrangements for
rural development and poverty allevia-
tion programmes (CAARD) is placed
on the Table of the House. (See Appen-
dix CXXXIX, Annexure No. 52). Copies
of the Report are available in the Parlia-
ment Library. (Indexed at 309,24 RMS).

(b) The Report has been circulated for
ascertaining the views of the State Gov-

ernments and Union Territories. On the
views of the States Governments and
Union Territories. On the receipt of
their comments, the matter shall be
placed before the National Development
Council, for further consideration.

**Barbed-wire fence along the Assam-
Bangladesh border**

*210. SHRI SURESH PACHOURI
Will the Minister of HOME AFFAIRS
be pleased to state:

(a) whether it is a fact that Go-
vernment have decided to go ahead
with the erection of barbed wire
fence along the Assam-Bangladesh
border to prevent infiltration from
across the border;

(b) whether the orders for resump-
tion of survey work in this connection
have since been issued; and

(c) if not, by when such orders are
likely to be issued and when the work
of erecting barbed-wire fence is to be
resumed;

THE MINISTER OF HOME AFF-
AIRS (SHRI BUTA SINGH): (a) to
(c) It has been decided to take up the
construction of border road etc. all
along the Indo-Bangladesh border. In-
structions have been issued for tak-
ing up the survey work for border
road on Assam Bangladesh border on
priority basis. Other measures to
augment vigilance on the border are
also being taken. The question of
border fence will be taken up after
construction of roads.

Medical check-up for convicts

*211. SHRI VISHWA BANDHU GU-
PTA: Will the Minister of HOME AF-
FAIRS be pleased to state:

(a) whether a scheme of medical
check up for convicts has been intro-
duced in the Tihar Jail;

(b) if so, what are the details there-
of;

(c) whether Government propose to
introduce a similar scheme in jails in
other States; and

(d) what is the proposed expendi-
ture on this scheme?